

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:2479
ANSWERED ON:09.08.2010
SALARY OF MPTS EMPLOYEES
Das Gupta Shri Gurudas;Lingam Shri P.

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government has negotiated with the employees of Major Port Trusts (MPTs) regarding their demands for revamp in the wages and salary structure;
- (b) if so, the details thereof alongwith the decisions arrived at; and
- (c) the steps taken by the Government to implement the agreement made in this regard?

Answer

MINISTER OF SHIPPING (SHRI G.K. VASAN)

(a) to (c): A Bilateral Wage Negotiation Committee consisting of the members of the major federations operating in the Major Port Trusts and nominees of the Port Trust management was set up by the Government on 24.1.2007 to go into the wage structure of class-III and Class-IV Port & Dock employees/workers and allied matters with effect from 1.1.2007. After a series of deliberations, a Memorandum of Settlement was signed between the Port management and the Federations on 19.1.2010 under section 12(3) of the Industrial Disputes Act, 1947, which is binding on both the parties, before the Deputy Chief Labour Commissioner (Central), Mumbai on Wage Structure and allied matters. The Settlement was made effective retrospectively from 1/1/2007 and a fitment benefit of 23% was allowed to all the employees of these categories alongwith other benefits retrospectively from that date.